Regarding products sold without BIS standards by e-commerce portal

SUSHRI S. JOTHIMANI (KARUR): Hon. Chairperson, Madam, I rise today to highlight an urgent issue concerning consumer safety. Recently, the Bureau of Indian Standards raided warehouses of e-commerce giants Amazon and Flipkart in Tiruvallur, Tamil Nadu and Delhi. They seized thousands of products worth over Rs. 1 crore being sold without mandatory BIS certification or with fake ISI mark. These included everyday household items like stainless bottles, geysers, food mixers and sports items. Sub-standard products can pose serious health and safety risk. This is not an isolated incident but a growing and alarming trend. E-commerce platforms dominate the online market space, yet many of them continue to allow uncertified products to be sold, misleading customers who trust these platforms for quality and safety. While the BIS Act prescribes penalties, its enforcement happens only after raids. By then, many unsafe products have already reached homes across India.

I urge the hon. Minister to strengthen BIS enforcement to prevent the sale of uncertified goods at the source, promote the BIS mark so that consumers can verify certification before purchase, hold e-commerce platforms accountable, ensuring that they list only BIS certified products, strengthen the legal framework to ensure that no company is able to escape from the consumer products? quality and standard.

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